

UTTAR PRADESH SHASHAN
STAMP EVAM NIBANDHAN ANUBHAG-2

In pursuance of provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no.02/2018/169/94-S.R.-2-2018700(965)/2016,Dated,12 February,2018

Notification

Order

In exercise of the powers under clause (a) of sub section (1) of section 9 of the Indian Stamp Act, 1899 (Act no. 2 of 1899) as amended from time to time in its application to Uttar Pradesh read with section 21 of the General Clauses Act, 1897 (Act no. 2 of 1897) the Governor is pleased to remit with effect from the date of publication of this notification in the Gazette, the stamp duty to the extent shown in Column-3 of the Schedule below, chargeable in respect of the instrument as shown in Column-4 of the said Schedule for the Purposes Provided in Paragraph 1.2 of the Uttar Pradesh Information Technology and Start-up Policy 2017 and Paragraph 4.3 of the Uttar Pradesh Electronics Manufacturing Policy 2017 of the State as mentioned in Column-2 of said Schedule.

Schedule

Paragraph numbers of the Uttar Pradesh Information Technology and Start-up Policy 2017	Purpose and other details	Extent of Remission	Nature of instrument and Article number of Schedule I-B
1	2	3	4
Paragraph 1.2	Exemption of stamp duty on Purchase/Lease of land/office space/buildings for It/ITeS use with condition of commencing Operations within 3 Years.	100%	Conveyance, under clause (a) of Article 23 and Lease under Article 35

Paragraph numbers of the Uttar Pradesh Information Technology and Start-up Policy 2017	Purpose and other details	Extent of Remission	Nature of instrument and Article number of Schedule I-B
1	2	3	4
Paragraph 4.3	Exemption of stamp duty on Purchase /Lease of land for establishment of individual ESDM units under EMZ. For Purchase /Lease of land for the establishment of EMCs/ESDM Parks, exemption of stamp duty on first transaction (Authority to Developer/SPV). Exemption of stamp duty on second transaction (Developer/SPV to ESDM Units).	100% 100% 100%	Conveyance, under clause (a) of Article 23 and Lease under Article 35

2. The remit under this notification shall be available if the District Magistrate or the General Manager, District Industries Centre of the concerned district shall sign instrument as witness for the Purpose of confirming the fact that the transfer is being executed under the said Policy.

By Order,

Himanshu Kumar
Pramukh Sachiv